

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

C.P. (IB)/583(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
MITTAL RAMESH DEDHIA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Abhishek Samant, Ld. Counsel for the Financial Creditor, Ms. Mittal Dedhia, Respondent, Personal Guarantor (in person) and Ms. Nimisha Rathod, Ld. Counsel for the Resolution Professional are present.
- 2) Respondent in person submits copy of the Petition and the Report filed by the Resolution Professional has not yet been served upon them. However, Counsel for the Resolution Professional and Financial Creditor submits that Copy of the Report and the Petition has already been served upon them.
- 3) In the interest of justice, this Bench directs the Financial Creditor and the Resolution Professional to serve a copy of the Petition and the Report upon the Respondent/Personal Guarantor.

4) Personal Guarantor/Respondent shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy to the other side well in advance.

5) Stand over to 09.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare